

BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1

CP(IB) 159 of 2020

Coram: Mr. MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.10.2020

Name of the Company: Cholamandalm Investment & Finance Co.Ltd
V/s
Sumeet Industries Ltd

Section: 7 Insolvency and Bankruptcy Code, 2016

ORDER

Learned Counsel Mr. Mandeep Singh appeared for Financial Creditor.

He submitted that he received instruction from his client that matter is settled and he will be filing pursis. We record his statement. Matter stands disposed-off as withdrawn with liberty to get it revive it.

Accordingly, CP(IB) 159 of 2020 stands disposed-off as withdrawn.

(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)

Dated this the 21st day of October, 2020

(MADAN B GOSAVI)
MEMBER (JUDICIAL)